

**HIGH COURT OF KARNATAKA,  
BENGALURU**

April 16, 2021

**N O T I C E**

A Division Bench headed by Hon'ble The Chief Justice in Writ Petition No 6435 of 2020 and connected matters, passed the following order on April 16, 2021, extending all the interim orders passed by the Karnataka High Court (Principal Seat and Benches at Dharwad and Kalaburagi), all the District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and all other Tribunals in the State, over which the High Court of Karnataka has power of superintendence, which were due to expire in the period between 17<sup>th</sup> April, 2021 and 29<sup>th</sup> May, 2021:

“4. We issue the following interim directions:

(i) All interim orders passed by the Karnataka High Court (principal seat and Benches at Dharwad and Kalaburagi), all the District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and all other Tribunals in the State over which this Court has the power of superintendence which are due to expire in the period between 17<sup>th</sup> April, 2021 and 29<sup>th</sup> May, 2021 will continue to operate till 29<sup>th</sup> May, 2021.

(ii) If any orders of eviction, dispossession or demolition have been passed by the High Court, District Courts or Civil Courts, the same shall remain in abeyance till 29<sup>th</sup> May, 2021.

(iii) It is, however, made clear that if any party desires to apply for vacating the interim orders, it will be open for the said party to apply to the concerned Courts/Tribunals praying for vacating the orders. If such applications are made, the Courts/Tribunals are free to consider the same in accordance with law without being influenced by continuation of interim reliefs by this Court.

**By Order of Hon'ble The Chief Justice,**

**Sd/-**  
**(K.S.Bharath Kumar)**  
**Registrar (Judicial)**